

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1197
ANSWERED ON:29.07.2003
INNOCENT PEOPLE IN JAIL
RAVINDRA KUMAR PANDEY

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of putting innocent people in the jails in alleged murder and other serious crimes have been brought to the notice of the Human Rights Commission during the last three years;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

(a) to (c): The number of complaints alleging false implication of innocent persons criminal cases reported to the National Human Rights Commission (NHRC) during the last three years are as under:-

Year	No. of complaints
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2000-2001	4076
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2001-2002	4484
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2002-2003	4434
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In terms of the provisions of the Protection of Human Rights Act, 1993, the National Human Rights Commission inquires into allegations of human rights violations and makes suitable recommendations for implementation by the concerned Government's . The Central Government has also issued advisories to all State Governments/Union Territory Administrations, from time to time, to take measures to prevent human rights violation and for sensitizing the police authorities on human rights issues.